

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).24380/2019

(Arising out of impugned final judgment and order dated 13-03-2019 in WPS No. 1720/2019 passed by the High Court Of Chhatisgarh At Bilaspur)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

KAUSHIK MUKHOPADHYAY & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.107164/2019-CONDONATION OF DELAY IN FILING SLP)

Date : 29-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Ms. Madhavi Divan, ASG
Mr. R. Bala Subramanian, Sr. Adv.
Mr. Jitin Singhal, Adv.
Mr. Prashant Rawat, Adv.
Mr. Raj Bahadur Yadav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Until further orders, *status quo*, as it exists today, shall be maintained by the parties.

Tag with SLP(C) No.30621 of 2011 and connected matters, if any.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR